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In the Central Administrative Tribunal
Principal Bench, New Delhi.

Date of decision: 26.2.90

O.A. No. 1859/89

O.A. No. 1711/89
Charan Singh & Ors.

...

Applicants.

O.A. No. 1859/89
Dalip Kumar & Ors.

...

Applicants

vs.

UOI & Ors.

...

Respondents.

CORAM:

Hon'ble Shri T.S. Oberoi, Member (J)

Hon'ble Shri T.V. Rasgotra, Member (A)

For the applicants: Shri Ravi Lasi, counsel.

For the respondents: Shri P.H. Ramchandani, Sr. Standing
counsel, with Shri A.K. Behra, counsel

JUDGMENT (oral).

Heard the learned counsel for the parties.

Shri A.K. Behra, learned counsel for the respondents
stated that besides these two O.A.s., there is one
more O.A. which is pending in this Tribunal and the
total number of applicants is seven. The prayer made
and the issues involved in these O.A.s are similar.

In accordance with the directions of the
Tribunal dated 23.11.1989 in MP No. 2560/89 in O.A. No. 1859/89,
the respondents held a fresh selection. All the seven
applicants were advised to get their names sponsored from
the Employment Exchange, as per the requirement of
mandatory Rules, and to appear for an interview on the
date fixed for the purpose. On the date of interview, out
of the seven applicants, only six appeared (Shri Subhash
Chand - one of the applicants' did not appear). All the
six applicants who appeared in the interview have been

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empanelled in a panel of 10 names (Annexure R-1 to reply to MP No. 176/90 in OA No. 1859/39). Out of the 10 persons empanelled, six have already been engaged. The remaining four are also in the process of being engaged. The learned counsel for the applicant stated that the seventh candidate, Shri Subhash Chand, could not appear in the interview as he had received the intimation for appearing in the interview, scheduled to be held on 9.1.1990, only on 14.1.1990. On 14.1.1990, he, too, went to the office of the respondents but was not entertained. Having regard to the circumstances of the case, we direct that Shri Subhash Chand, the seventh applicant, should also be interviewed and in case, he is found fit and suitable for the job, as directed in the orders passed by this Tribunal on 23.11.1989, adverted to above, he should be empanelled and given preference for engagement over the persons in the panel, who had not earlier been employed, if they have not already been engaged.

With the above directions, the OAs stand disposed of. There will, however, be no order as to costs. Issue dasti to the parties.

Sikhs
(I.K. Rasgotra)
Member (A) 26/2/90

Dee 26/2/90
(T.S. Oberoi)
Member (J)